

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/5663/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong.

Dated Guwahati, the rd 23 June, 2023.

Sub:- **Earned Leave.**

Ref:- No. DJKA/2023/8742 dated 14.06.2023.

Sir,

With reference to the above, I am directed to inform you that, your prayer for **earned leave for 10 (ten) days w.e.f. 14.06.2023 to 23.06.2023, alongwith station leave permission, from the morning of 14.06.2023 till the morning of 26.06.2023 (sufficing 24.06.2023 and 25.06.2023)**, has been granted subject to the submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Further, you are requested to hand over the charge of your Court and office to the the next seniormost Judicial Officer at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-52/2006/5664-5665/ dated , 23-06-2023
Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of duly filled in leave application is enclosed herewith for necessary action from your end.
- ✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)